

**ACTION TAKEN REPORT IN COMPLIANCE TO ORDER DATED 12.07.2024 PASSED BY THE HON'BLE NGT IN O.A. NO. 145/2024 TITLED FRIENDS V/S UNION OF INDIA & ORS.**

**1. Background:**

In this matter, Hon'ble National Green Tribunal vide order dated 12.07.2024 passed following directions:

*".....We also give four weeks time to CPCB and HSPCB to file a report indicating the action taken by them to remediate the problem. The status report will reflect upon the issues raised by the applicant and noted above in the order....."*

Accordingly the Head Office, HPSPCB, Shimla vide letter no. PCB(LB)O A No. 145/2024-4285-86 dated 20.07.2024 has sought Status-cum-Action Taken Report indicating regulatory & mitigative actions taken in this matter which is as below;

**2. Inspection-cum-Action Taken Report:**

The HPSPCB, Regional Office, Kullu is regularly inspecting the street vendors in Sissu & Koksar w.r.t. littering of Solid Waste and banned Single Use Plastic Items etc. and conducted challans amounting to Rs. 43000/- (Rupees Forty Three Thousand) only under the HP Non-biodegradable Garbage (Control) Act, 1995 after the opening of Atal Tunnel till date.

It is also submitted that this office had carried out regular surveillance and inspections on 25.04.2024, 13.05.2024, 21.05.2024, 07.06.2024, 10.07.2024 & 20.07.2024 in Koksar & surrounding area of Atal Tunnel to check littering/ dumping of Solid Waste w.r.t. reply submitted by the Gram Panchayat, Koksar vide letter no. 124 dated 27.03.2024 in compliance of the Show Cause Notice issued by this office vide letter no. PCB/RO Kullu ✓

(1641)/MSW/2023-4676-80 dated 17.02.2024. During the course of inspection following observations were made;

1. The littering of solid waste was observed in area opposite to North Portal of Atal Tunnel, at various locations along the road upto Dimpuk/ Koksar village along the road to Rohtang pass and at snow tourism activity points beyond the Koksar barrier and near to water body.
2. The Gram Panchayat, Koksar has dumped the mixed solid waste at Dimpuk (Koksar) Village and littering of the solid waste was also observed around the aforesaid location.
3. The Material Recovery Facility near Koksar was not made functional.
4. No wet waste treatment facility was provided by the Gram Panchayat, Koksar.
5. No warning/ signages boards were found installed in Dimpuk/ Koksar village, at snow tourism activity points & along the road.
6. Open burning of solid waste was observed on dated 07.06.2024 in Dimpuk/ Koksar village.

**(Photographs taken during the inspections are enclosed as Annexure-1).**

Accordingly, in view of the violations observed the State Board vide letter no. HSPCB/WMD-I/SWM/GP Koksar/2024-10592-98 dated 11.09.2024 has imposed an Environmental Compensation amounting to Rs. 1,00,000/- (Rupees One Lakh) only on the Gram Panchayat, Koksar as per the orders of the Hon'ble NGT in O.A. No. 256 of 2013 titled as Abhishek rai V/s State of H.P. & Ors. **(Copy of the letter vide no. 10592-98 dated 11.09.2024 is enclosed as Annexure-2).**

Further, vide letter no.PCB/RO Kullu(1641)MSW/2023-2158-60 dated 04.10.2024 the Gram Panchayat, Koksar has been directed to deposit the

imposed Environmental Compensation within the 15 days **(Copy of letter dated 04.10.2024 is enclosed as Annexure-3)**.


### **2.1 Status of Material Recovery Facility:**

It is submitted that the Gram Panchayat, Koksar has established a Material Recovery Facility (MRF) near the Koksar (Dimpuk), which is not functional till date as there is no source of electricity/ power backup for the operation of Shredder & Bailer etc. and which require immediate attention for effective management of solid waste littering in the Koksar area.

It is also submitted that the latest inspection of the aforesaid MRF was conducted on 11.09.2024 and during the course of inspection, bailer and shredder were found placed inside the covered MRF shed but there was no source of power supply or any other source of power to run the above machineries however, dry waste was found collected inside the MRF **(Photographs inspection dated 11.09.2024 are enclosed as Annexure-4)**.

Further, the matter for making necessary arrangements for power supply/ power backup at MRF site was already taken up with the Sub-Divisional Magistrate-cum-Member Secretary, SADA, Keylong by this office vide letter no. 587-92 dated 12.06.2024 **(Photograph of the Material Recovery Facility and copy of the letter dated 12.06.2024 are enclosed as Annexure-5 & 6)**.

### **2.2 Vending and non-Vending zone:**

It is submitted that vide letter no. 5117-20 dated 16.03.2024 the Regional Office, HPSPCB has already given some suggestions to the District Administration of Lahaul & Spiti for better enforcement of Solid Waste Management Rules, 2016 in Kokar area and one suggestion was notification of vending and non-vending zone in the area **(Copy of the letter no. 5117-20 dated 16.03.2024 is enclosed as Annexure-7)**. Thereafter the Deputy Commissioner, Lahaul & Spiti vide no. DC/LSP/DB-73 dated 26.03.2024 

constituted a Committee for the identification of the Vending & No-vending Zones at Koksar, Sissu & North Portal of Atal Tunnel, Rohtang. The Committee visited the area on dated 25.04.2024 and the following decisions were made:

1. The area/ land opposite to Atal Cafe, Sissu was found suitable for the vending zone and parking shall also be provided near to vending zone and no vending shall be allowed in helipad area and the helipad area shall be declared as Non-Vending zone.
2. The area/ Forest land opposite to North Portal of Atal Tunnel near the BRO residence was found suitable for Vending zone with parking facility. It was also decided that entire vending area be raised at least 3 to 5 feet height above the ground level (only platform for vends) with strong base keeping in view snow/ avalanche in the area.
3. The area/ Forest land near to old bridge on right bank of river Chandra at Village Koksar was found suitable for Vending zone but there is requirement of strong flood protection work in the identified area as the land is close to HFL of River Chandra.
4. The area from the North Portal of Atal Tunnel to Sissu Village on left and on right up to Koksar Village may be declared as No-Vending zone except the proposed three vending zones.

**(The report of the Joint Committee is enclosed as Annexure-8)**

The aforesaid committee has submitted the report to the Deputy Commissioner, Lahaul & Spiti for further necessary action. It is also submitted that in reference to the minutes of the meeting of the Deputy Commissioner, Lahaul & Spiti vide letter no. DC/LSP/DB-48-59 dated 21.03.2024 **(Copy of the minutes of the meeting dated 15.03.2024 are enclosed as Annexure-9)** and vide letter no. PCB/RO Kullu (2609)/ O.A. No. 145/2024-605-06 dated 13.06.2024 the undersigned has already communicated the Head Office, Shimla to make the decision of initiating the

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carrying capacity study of the Sissu & Koksar area of Lahaul & Spiti (**Copy of the letter dated 13.06.2024 is enclosed as Annexure-10**). The Member Secretary, HPSPCB, Shimla vide letter no.PCB (LB)OA no.145/2024-11850 dated 08-10-2024 has further taken up the matter regarding determination of carrying capacity study of Koksar and surrounding hill station including Manali and Solang valley with the Chief Secretary to Govt of Himachal Pradesh for decision and further action in the matter (**copy of letter issued to the Chief Secretary dated 08-10-2024 is enclosed as Annexure-11**).

**2.3. Action taken for suggestions of the applicant:**

It is submitted that in compliance to the order dated 12.07.2024 of the Hon'ble NGT vide letter no. 2098-2102 dated 26.09.2024 this office has requested the Deputy Commissioner, Lahaul & Spiti to enforce/ implement the suggestions of the applicant in the area for effective solid waste management through the stakeholder Departments (**Copy of the letter no. 2098-2102 dated 26.092024 is enclosed as Annexure-12**).



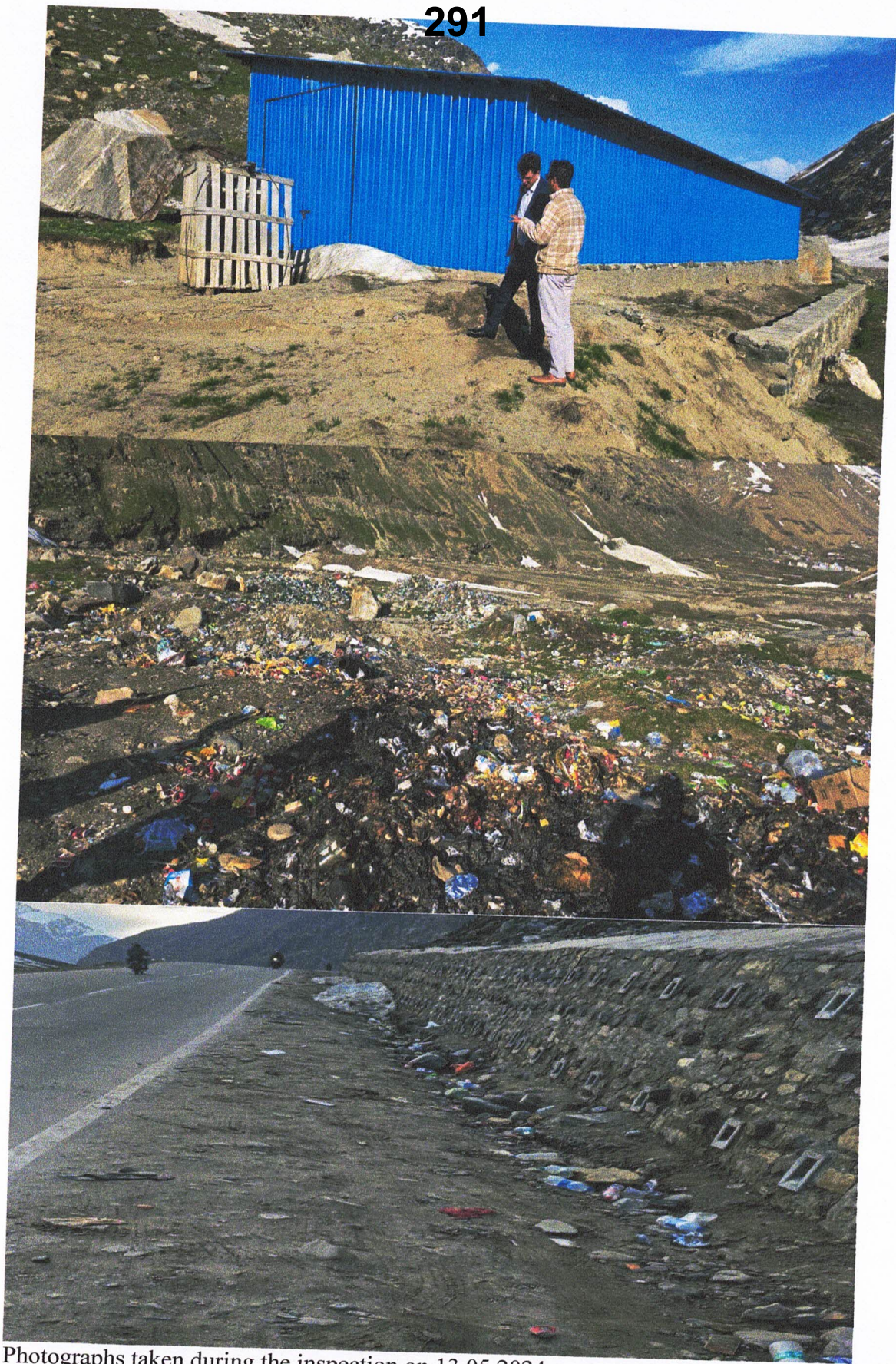
**(Er. Sunil Sharma)**

Assistant Environmental Engineer,  
HPSPCB, R.O. Kullu

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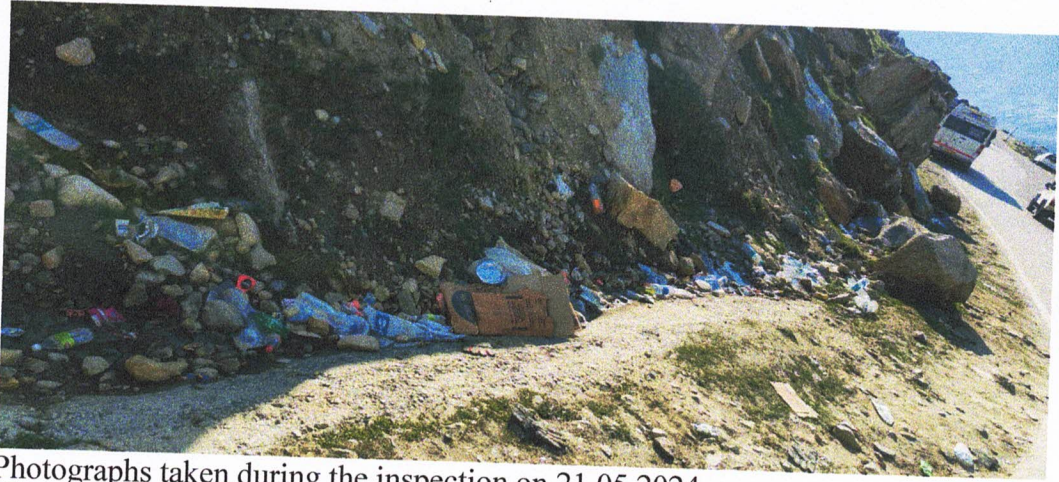
Photographs taken during the inspection on 25.04.2024.



Photographs taken during the inspection on 13.05.2024.



Photographs taken during the inspection on 21.05.2024.



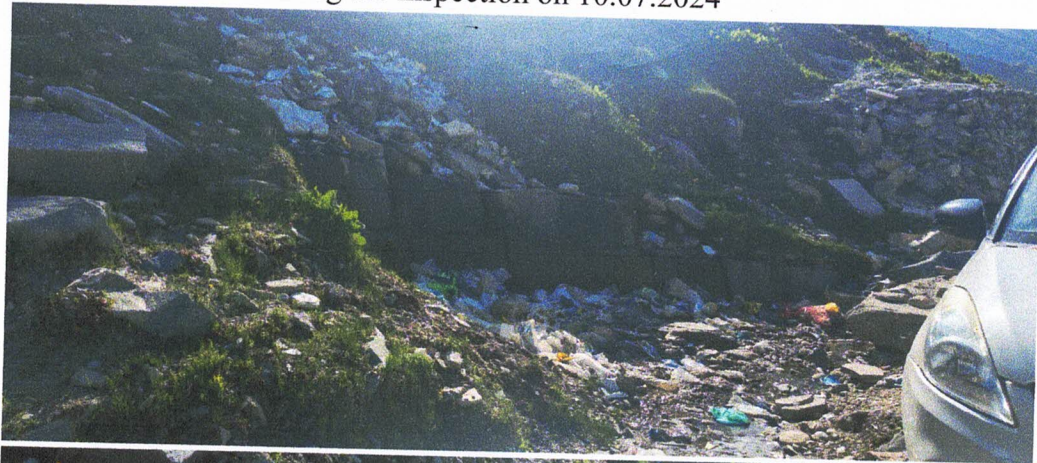
Photographs taken during the inspection on 21.05.2024.



Photographs taken during the inspection on 07.06.2024.





Photographs taken during the inspection on 10.07.2024



Photographs taken during the inspection on 20.07.2024.

REGD. POST

 <p>H.P. STATE POLLUTION CONTROL BOARD</p> <p>"Him Parivesh" Phase-III, New Shimla-171009 (H.P.)</p> <p>Phone: 0177 2673766, 2673274 email: mshppcb@gmail.com</p>	
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HPSPCB/ WMD-I/ SWM/ GP Koksar/ 2024/10592-98 Dated: 11.9.2024

**Environmental Compensation under the Water (Prevention & Control of Pollution) Act, 1974, Environment (Protection) Act, 1986 and Rules made thereunder.**

To

**The Secretary**  
Gram Panchayat Koksar,  
Tehsil-Lahaul, District - Lahaul & Spiti (H.P).

WHEREAS, inspection of Gram Panchayat Koksar was conducted by Regional Officer, HPSPCB Regional Office Kullu on 16.03.2024 vide which following observations were made;

- i. Littering of solid waste i.e. plastic bottles, paper plates, glass bottles etc were observed along the road opposite to the North Portal of Atal tunnel.
- ii. The Material Recovery Facility provided near Koksar was found non-functional.
- iii. The Gram Panchayat, Koksar found violating the Rule-07 of Plastic Waste Management Rules, 2016.

WHEREAS, again inspection was conducted by Regional Officer, HPSPCB Regional Office Kullu on dated 25.04.2024, 13.05.2024, 21.05.2024, 07.06.2024, 10.07.2024 & 20.07.2024 and during the course of inspection following observations were made: -

- i. The littering of solid waste was observed in area opposite to North Portal of Atal Tunnel, at various locations along the road upto Dimpuk/ Koksar village along the road to Rohtang pass and at snow tourism activity points beyond the Koksar barrier and near to water body.

- ii. *The Gram Panchayat, Koksar has dumped the mixed solid waste at Dimpuk (Koksar) Village and littering of the solid waste was also observed around the aforesaid location.*
- iii. *The Material Recovery Facility near Koksar was not made functional till date.*
- iv. *No wet waste treatment facility was provided by the Gram Panchayat, Koksar.*
- v. *No warning/ signages boards were found installed in Dimpuk/ Koksar village, at snow tourism activity points & along the road.*
- vi. *Open burning of solid waste was observed on dated 07.06.2024 in Dimpuk/ Koksar village.*

**WHEREAS**, Rule-7 of Plastic Waste Management Rules, 2016 lays down responsibility of Gram Panchayat as follows:-

*"...(1) Every gram panchayat either on its own or by engaging an agency shall set up, operationalise and co-ordinate for waste management in the rural area under their control and for performing the associated functions, namely,-*

- (a) ensuring segregation, collection, storage, transportation, plastic waste and channelization of recyclable plastic waste fraction to recyclers having valid registration; ensuring that no damage is caused to the environment during this process;*
- (aa) ensuring that the provisions of these rules, as amended, are adhered to,*
- (b) creating awareness among all stakeholders about their responsibilities;*
- and (c) ensuring that open burning of plastic waste does not take place..."*

**WHEREAS**, Hon'ble High Court in CWP No. 2369/2018 vide order dated 06.04.2023 has directed all Local bodies not to dispose of garbage/ solid waste illegally along water bodies & ensure proper collection, segregation & disposal but the aforesaid acts of yours also tantamount to violation of said Court orders.

**WHEREAS**, Hon'ble NGT vide order dated 29.07.2013 in O.A No. 256 (THC) of 2013 titled as Abhishek Rai v/s State of H.P. & ors, has directed as follows:-

*"...We also direct all the authorities concerned to keep a strict vigil to*

*prevent throwing of municipal solid waste, untreated sewage, effluent or other material/construction material into the river Beas. Whosoever is found to be throwing or dumping any such material, effluent etc. directly or indirectly into the river Beas or its tributaries or even at its banks, will have to pay a sum of Rs 1.00 lakh as compensation for causing pollution on the basis of the polluter pays principle...."*


WHEREAS, it has been reported that the Gram Panchayat, Koksar has dumped the mixed solid waste at Dimpuk (Koksar) village near to a water body, which tantamount to violation similar to as mentioned in order dated 29.07.2013 in O.A No. 256 (THC) of 2013 titled as *Abhishek Rai v/s State of H.P. & Ors...*"

Whereas, under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974, the State Pollution Control Board may in exercise of its powers and performance of its functions under this Act, issue any directions in writing to any person, officer or authority, and such person, officer or authority shall be bound to comply with such directions.

Therefore, in exercise of powers conferred under Section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and on the basis of the principal laid down by Hon'ble NGT in O.A No. 256 (THC) of 2013 titled as *Abhishek Rai V/s State of H.P. & Ors*, Environment Compensation of Rs. One Lakh should is hereby imposed on you for illegal dumping of solid waste near the water body on the basis of polluter pays principal.

In view of aforesaid orders of Hon'ble NGT, You are hereby directed to deposit Environment Compensation amounting Rs. 01 lakh (one lakh) Rupees immediate in the account of Member Secretary, H.P State Pollution Control Board, Bank of Baroda A/c No. 54140100001617 (IFSC Code BARB0NEWSIM) under the intimation to the Member Secretary, HPSPCB, Shimla & this office well within timeline prescribed.

Also, please note that in case the violation persists, further action under Section 15 of the Environment (protection) Act, 1986 read with Rule-7 of Plastic Waste Management Rules, 2016 shall be initiated against you.

  
 (Anil Joshi, IFS)  
 Member Secretary  
 HPSPCB, Shimla-9.

**Copy to:-**

1. The Chief Secretary to GoHP for kind information please.
2. The Secretary (Rural Development, Panchayati Raj) to GoHP for kind information please.
3. The Director, Rural Development & Panchayati Raj Block No - 27, S D A Complex Kasumpti, Shimla-9 Himachal Pradesh (India) kind information and requested to direct the concerned official to ensure compliance.
4. The Deputy Commissioner, Lahaul & Spiti for kind information please.
5. **The Pradhan**, Gram Panchayat Koksar, Tehsil-Lahaul, District - Lahaul & Spiti (H.P). for information and further necessary action in view of the direction passed by Hon'ble High Court in CWP 2369 of 2018 titled Suleman and others vs. Union of India and others a/w connected matters vide order dated 23.03.2023 wherein it has been directed that *"all the Committee Members including the entire elected bodies especially President, Vice President shall be responsible for the speedy and effective implementation of the environmental laws and they shall be accountable individually as well as jointly"*
6. The Regional Officer, HPSPCB, Kullu for kind information and further necessary action please.

-s/d-  
 (Anil Joshi, IFS)  
 Member Secretary  
 HPSPCB, Shimla-9



**H.P.STATE POLLUTION CONTROL BOARD**  
 Regional Office: HIMUDA, Shopping Complex, Hall No-5,  
 Kullu, Pin-175101 (H.P) Phone: 01902-223149  
 Website: <http://hppcb.nic.in> e-mail: [pcbokullu1@gmail.com](mailto:pcbokullu1@gmail.com)



No.PCB/RO Kullu (1641)/MSW/2023- 2158-60

Dated: 4/10/2024

To

**The Secretary,**  
 Gram Panchayat, Koksar,  
 Village & P.O. Koksar,  
 Tehsil Lahaul Distt. L&S H.P.

**Sub: Regarding deposition of Environmental Compensation amounting to Rs. 01 Lakh imposed by the State Board.**

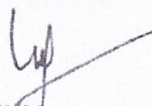
Sir,

This is in reference to Head Office letter no. HPSPCB/WMD-I/SWM/GP Koksar/2024-10592-98 dated 11.09.2024 vide which the Environmental Compensation amounting to Rs 01 Lakh has been imposed on the Gram Panchayat, Koksar (**Copy of letter dated 11.09.2024 is enclosed as Annexure-I**).

Whereas, as per the Hon'ble NGT order dated 06.12.2018 in O.A. No. 125 of 2017 for delay in payment of Environmental Compensation and interest @ 12% shall be applicable as the imposed Environmental Compensation by the State Board has not been submitted/ paid by you till date.

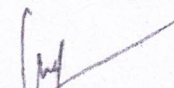
In view of the above, you are hereby directed to deposit the amount of Environmental Compensation levied as per the orders of the Hon'ble NGT in O.A. no. 256 (THC) of 2013 titled Abhishek Rai V/s State of HP & Ors. amounting to Rs 01 Lakh immediately in the account of the **Member Secretary, H.P. State Pollution Control Board, Bank of Baroda A/c No. 54140100001617 (IFSC Code BARB0NEWSIM)** under intimation to the Member Secretary, HPSPCB Shimla & to this office within 15 days.

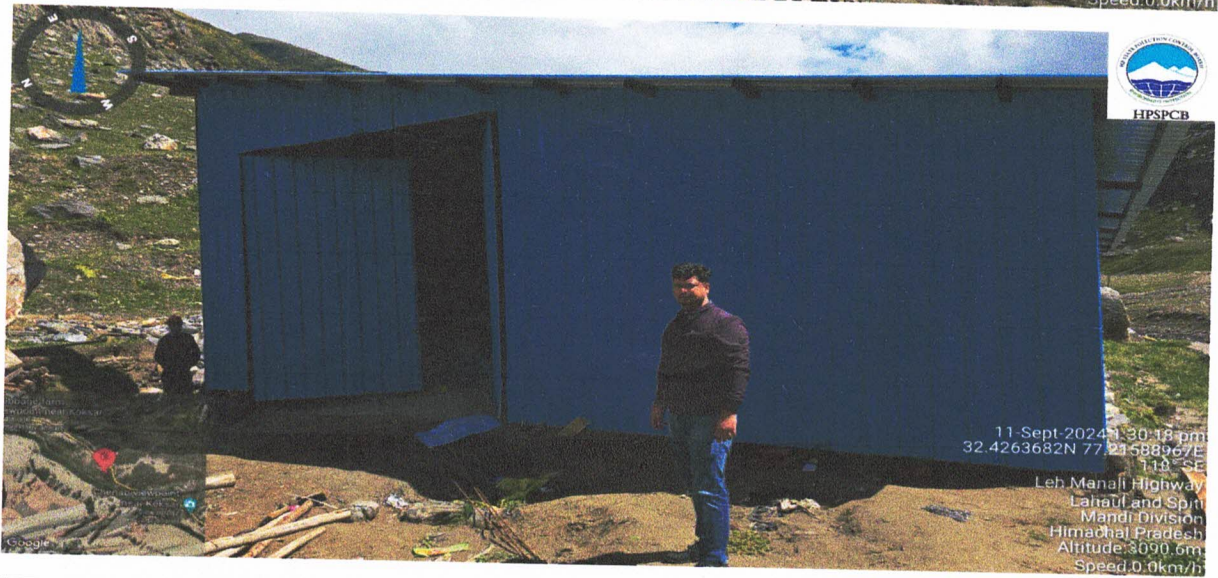
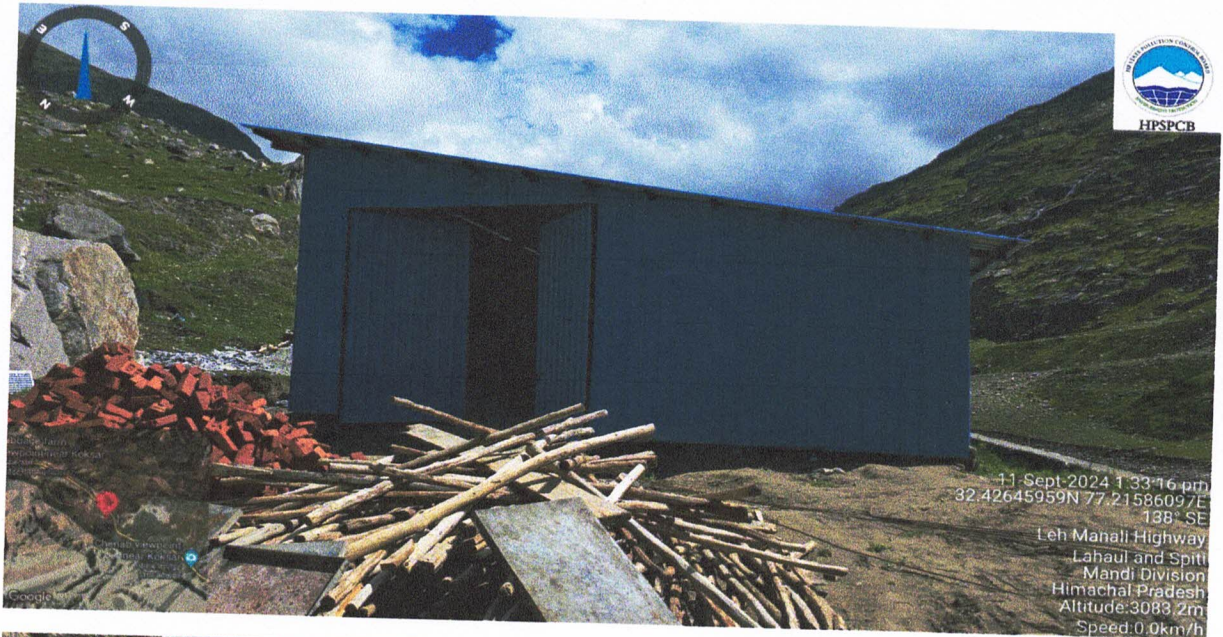
Any delay in this regard or in case the violation persists, further action under Section-15 of the Environment (Protection) Act, 1986 read with Rule-7 of Plastic Waste Management Rules, 2016 shall be initiated against you.

  
 (Er. Sunil Sharma)  
 Regional Officer,  
 HPSPCB, Kullu

Copy to:

1. The Member Secretary, HPSPCB, Shimla for kind information, please.
2. The Block Development Officer, Keylong for information and with request to issue directions to the Secretary, Gram Panchayat, Koksar to deposit the aforesaid Environmental Compensation amount within the stipulated time period, please.

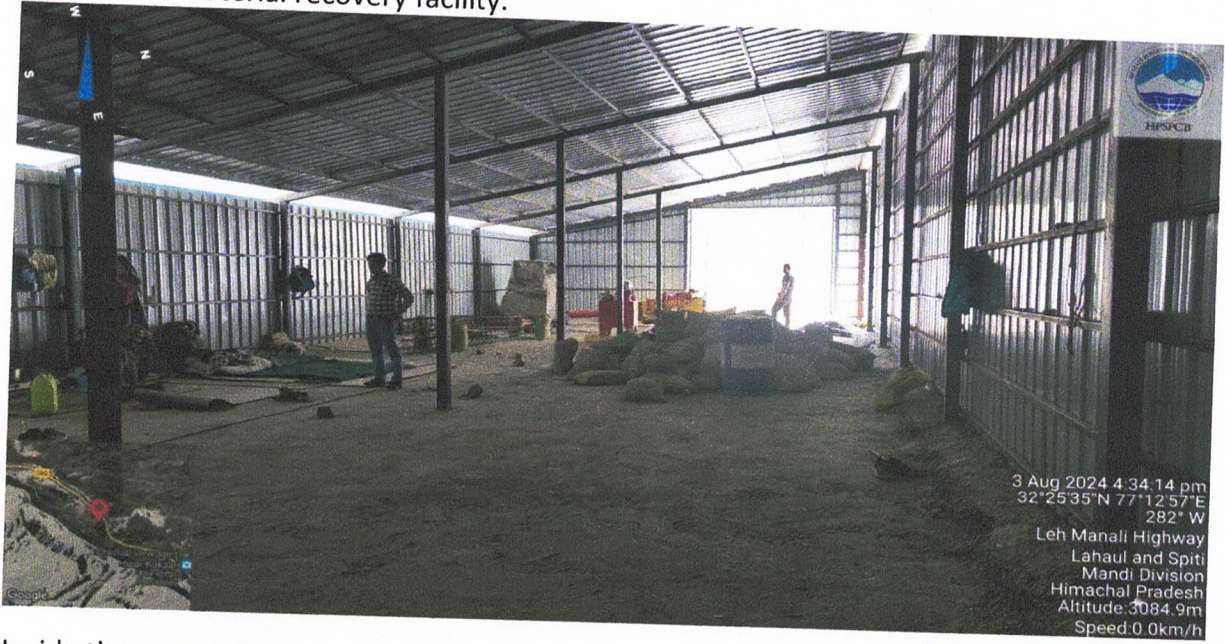
  
 (Er. Sunil Sharma)  
 Regional Officer,  
 HPSPCB, Kullu



Dry waste kept inside the material recovery facility



Shed of the material recovery facility.



Inside the material recovery facility.



Bailer & shredder kept inside the MRF.



**H.P. STATE POLLUTION CONTROL BOARD**  
 Regional Office: HIMUDA, Shopping Complex, Hall No-5,  
 Kullu, Pin-175101 (H.P) Phone: 01902-223149  
 Website: <http://hppcb.nic.in> e-mail: [pcbokullu1@gmail.com](mailto:pcbokullu1@gmail.com)



No- PCB/RO Kullu (MSWM)/ 1641/ Vol-II/2023- 587-92  
 To

Dated: 12-06-2024

**The Sub-Divisional Magistrate-cum- Member Secretary**  
 Special Area Development Authority (SADA),  
 Keylong, Distt. Lahaul & Spiti (H.P.)

**Sub: - Regarding implementation of Solid Waste Management Rules, 2016 in Sissu & Koksar area.**

Sir,

This is in reference to subject cited above. In this regard it is submitted that, under the provisions of Solid Waste Management Rules, 2016 notified under the Environment (Protection) Act 1986 the Solid Waste is required to be managed in a scientific manner and as per provisions of aforesaid Rules, the local authority is responsible for infrastructure development for the collection, storage, segregation, transportation, processing and disposal of generated solid waste.

In this context, it is submitted that this office has conducted various inspections in Sissu, Koksar & North Portal area of Atal Tunnel Rohtang and during the course of inspections, littering & dumping of Solid Waste has been observed at various locations, along the roadside in Sissu-Koksar road & at Koksar (Dimpuk) garbage hotspot, which indicates that there is no 100% waste collection and processing mechanism in the area.

It is also submitted that the matter of littering around the Atal Tunnel area as well as in Koksar area is pending before the Hon'ble High Court in WPIL No. 55/2022, WPIL No. 11/2024 and in Hon'ble NGT in O.A. No. 145/2024 and Sissu-Koksar area is an environmentally sensitive area and effective waste management in the area is of paramount importance.

It is pertinent to mention here that the Gram Panchayat, Koksar has recently established a Material Recovery Facility (MRF) near the Koksar (Dimpuk), which is not made functional till date as there is no source of electricity/ power backup for the operation of Shredder & Bailer etc. and which require immediate attention for effective management of solid waste littering in the Koksar area.

In view of above, you are requested to kindly look into the matter and make necessary arrangement for power supply/ power backup at MRF site, ensure 100% collection and disposal of Solid Waste from aforesaid area.

You are also requested to ensure regular cleanliness and lifting of littered solid waste, so that effective implementation of the Solid Waste Management Rules, 2016 in the area shall be ensured with compliance of the directions issued by the **Hon'ble NGT in order in O.A. No. 606 of 2018 and Hon'ble High Court in WPIL No. 55/2022.**

This is submitted for your kind information and further necessary action please.

Yours faithfully,

(Er. Sunil Sharma)  
 Regional Officer, HPSPCB Kullu

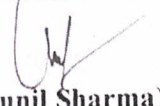
Copy to:

1. The Member Secretary, HPSPCB, Shimla for kind information, please.
2. The Deputy Commissioner, Lahaul & Spiti, District Lahaul & Spiti (H.P.) for kind information and necessary action please.
3. The Project Officer, DRDA, Distt. Lahaul & Spiti, for kind information and further necessary

P.T.O.

action w.r.t. Implementation of Solid Waste Management Rules, 2016 and Swachh Bharat Mission Guidelines in aforesaid Gram Panchayat please.

4. The BDO, Keylong, Distt Lahaul & Spiti for kind information and with a request that necessary direction may be issued to concerned Gram Panchayat to make the MRF (Material Recovery Facility) site operational immediately please.
5. The Secretary, Gram Panchayat, Koksar for information and necessary action and with the directions to co-ordinate with Member Secretary, SADA-Keylong & District Administration & B.D.O. Keylong for resolving the issues w.r.t. power supply/ backup at MRF site at the earliest and make the MRF site functional immediately.

  
(Er. Sunil Sharma)  
Regional Officer, HPSPCB Kullu



**H.P. STATE POLLUTION CONTROL BOARD**  
 Regional Office: HIMUDA Shopping Complex, Hall No-5, Beasa Moar Kullu,  
 Tehsil & Distt-Kullu-175101(HP), Phone: 01902-223149  
 Website: <http://hppcb.nic.in> E-mail: [pcbokullu1@gmail.com](mailto:pcbokullu1@gmail.com)



No.PCB/R.O.Kullu (2609)/O.A. No. 145/2024/- 5117-20

Dated: 16.3.2024

To

**The Deputy Commissioner,**  
 Keylong, Distt. Lahaul & Spiti-175131 HP.

**Subject: - Order dated 07/02/2024 passed by the Hon'ble NGT in O.A. No. 145/2024 titled Friends v/s Union of India & ors.**

Sir,

This is in reference to the email received on dated 27-02-2024 Legal Cell HP State Pollution Control Board, Shimla and copy of letter No.STE-E (5)-4/2019 dated 19-02-2024 issued by the Additional Secretary (Env., Sci. Tech. & CC) to the Government of Himachal Pradesh with the directions to provide comments/input in the matter to Deputy Commissioner, Lahaul & Spiti at Keylong.

In this context, it is submitted that undersigned has already provided comments/input in aforesaid matter with respect to control of littering and better enforcement of Solid Waste Management Rules, 2016 in Koksar area in the meeting held on 15-03-2024 however following comments/input are submitted formally, please:

1. The Gram Panchayat, Koksar shall frame Bye Laws and prohibit citizen/tourists from littering wastes on road/street/downhills as per Rule 20 (C) of Solid Waste Management Rules, 2016.
2. The Gram Panchayat, Koksar shall make the MRF (Material Recovery Facility) provided at Koksar functional immediately.
3. The vending and non-vending zone may be identified and notified by concerned department in order to control scattered vending in the area.
4. The CCTV cameras may be provided in the area to keep check on littering.
5. The Gram Panchayat, Koksar shall provide warning sign boards/hoardings at littering spots and suitable places and also ensure that all commercial shops, vendors shall provide adequate dustbins.
6. Regular challaning w.r.t. littering and use of banned SUP items in the area by all authorized officers of the departments as per H.P. Non-Biodegradable Garbage Control Act, 1995.
7. Regular cleanliness drive may be conducted by the Gram Panchayat, Koksar to ensure cleanliness.
8. The Gram Panchayat, Koksar/SADA shall make provisions for door to door waste collection from the area and levy of user fee/solid waste management charges.

Above inputs/comments are submitted for information and necessary action, please.

Yours faithfully,

(Er. Sunil Sharma)

Assistant Environmental Engineer

H.P. State Pollution Control Board, Kullu

Copy to:-

1. The Member Secretary, HPSPCB, Shimla for information, please.
2. The Sub Divisional Magistrate-cum-Member Secretary SADA, Keylong for information and necessary action, please.
3. The Pradhan/Secretary, Gram Panchayat, Koksar for information and necessary action, please.

(Er. Sunil Sharma)

Assistant Environmental Engineer

H.P. State Pollution Control Board, Kullu



**H.P. STATE POLLUTION CONTROL BOARD**  
 Regional Office: HIMUDA Shopping Complex, Hall No-5, Beasa Moar Kullu,  
 Tehsil & Distt-Kullu-175101(HP), Phone: 01902-223149  
 Website: <http://hppeb.nic.in> E-mail: [pcbokullu@gmail.com](mailto:pcbokullu@gmail.com)



No. PCB /RO Kullu/(2609)/OA No. 145/2024-528-29

Dated: 06-05-2024

To

**The Deputy Commissioner,**  
 Lahaul & Spiti at Keylong, Distt. L & S (H.P.)

**Sub: Joint Committee Report of the Vending & Non- Vending Zones at Sissu, Koksar  
 & North Portal of Atal Tunnel -reg./**

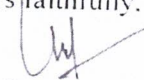
Sir,

This is in reference to the order passed by your goodself vide no. DC/LSP/DB-73 dated 26.03.2024 on the subject cited above.


In this regard, please find enclosed herewith the signed report of the Joint Committee constituted vide aforesaid order for information and further necessary action, please.

Encl: As above.

Yours faithfully,

  
 /  
 (Er. Sunil Sharma)  
 R.O.- cum- AEE.  
 HPSPCB, Kullu

Copy forwarded to the Sub- Divisional Magistrate, Keylong, Distt. Lahaul & Spiti (H.P.) for information please.

  
 /  
 (Er. Sunil Sharma)  
 R.O.- cum- AEE.  
 HPSPCB, Kullu  
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**Report of the Joint Committee constituted w.r.t. identification of the Vending & No-Vending Zones at Sissu, Koksar & North Portal of Atal Tunnel, Rohtang.**

In compliance to the orders of the Deputy Commissioner, Lahaul & Spiti vide no. DC/LSP/DB-73 dated 26.03.2024 vide which a Committee was constituted for the identification of the Vending & No-vending Zones at Koksar, Sissu & North Portal of Atal Tunnel, Rohtang. The Committee visited the area on dated 25.04.2024 for identification of Vending & Non-Vending zone and following were present during the visit:

Sr. No.	Name of the Officer/ Official	Designation	Department
1.	Sh. Rajneesh Sharma	Sub-Divisional Magistrate-cum-Chairman	Revenue Department
2.	Sh. Babnesh Chadda	Block Development Officer	Block Development Office, Keylong
3.	Sh. Sunil Sharma	Regional Officer-cum-Member Secretary	HPSPCB, Kullu
4.	Sh. Sanju Bodh	Assistant Engineer	JSV, Keylong
5.	Sh. Bhupender Poul	Range Forest Officer	Forest Department, Keylong
6.	Sh. Vipin	Junior Engineer	HPSEBL, Keylong
	Sh. Bhagmal	Patwari	Revenue Department
7.	Sh. Rajeev	Pradhan	Gram Panchayat, Sissu
8.	Sh. Pradeep Azad	Up-Pradahn	Gram Panchayat, Koksar
9.	Sh. Ashok Kumar	Secretary	Gram Panchayat, Sissu
10.	Sh. Vinod Kumar	Secretary	Gram Panchayat, Koksar

At the outset, a meeting of the aforesaid Committee was held at Sissu Helipad under the Chairmanship of the Sub-Divisional Magistrate, Keylong-cum-Chairman (**photographs of the visit are enclosed as Annexure-I**). Thereafter the Committee has visited the spots to be identified as the Vending zone & no-vending zones and following decision were made:

1. The area/ land opposite to Atal Cafe, Sissu was found suitable for the vending zone and parking shall also be provided near to vending zone and no vending shall be allowed in helipad area and the helipad area shall be declared as Non-Vending zone.
2. The area/ Forest land opposite to North Portal of Atal Tunnel near the BRO residence was found suitable for Vending zone with parking facility. It was also decided that entire vending area be raised at least 3 to 5 feet height above the ground level (only platform for vends) with strong base keeping in view snow/ avalanche in the area.
3. The area/ Forest land near to old bridge on right bank of river Chandra at Village Koksar was found suitable for Vending zone but there is requirement of strong flood protection work in the identified area as the land is close to HFL of River Chandra.
4. The area from the North Portal of Atal Tunnel to Sissu Village on left and on right up to Koksar Village may be declared as No-Vending zone except the proposed three vending zones.

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After detailed deliberations the Committee also made following recommendations w.r.t. the Vending & Non-vending zone.

1. The Gram Panchayat, Sissu & Gram Panchayat, Koksar shall provide the list of the vendors operating in their area of jurisdictions to the DFO, Keylong and the Forest Department shall be the executing agency for the construction & site development of the above identified three Vending zones.
2. The Forest Department shall earmark the area for vending zone and shall prepare the maps/ plans of the proposed vending zone with concerned Gram Panchayat & Revenue officials.
3. There shall be provisions of water, electricity, sanitation, toilets, septic tank, soak pit and solid waste management, dustbins/ litterbins in aforesaid vending zones.
4. In view of request of Up-Pradhahn, Koksar for transit vending during snow season, special permissions may be obtained from the Deputy Commissioner, Lahaul & Spiti every year and the Gram Panchayat, Koksar shall be responsible for waste management of transit vending during snow season.
5. The vends shall be only provided at vending zone at Sissu, Koksar however, at North Portal Vending zone, temporary vends shall be provided by vendors themselves during the tourist season keeping in view the risk of avalanche in the area. The vends shall be of uniform design/shape matching with aesthetics of area and snow rendering structures.
6. The Gram Panchayat, Koksar shall make MRF site functional and shall follow up the matter of power/ standby power arrangement with District Administration/ SADA immediately.

Rajeev Pradhan  
Gram Panchayat, Sissu.

Pradeep Azad  
Up-Pradhan  
Gram Panchayat, Koksar.

Ashok Kumar  
Pradhan Gram Panchayat,  
Sissu.

Vinod Kumar  
Pradhan Gram Panchayat,  
Koksra

Vinod Kumar  
Junior Engineer,  
HPSEBL, Keylong.

Bhupender Paul  
Range Forest Officer,  
Keylong.

Sanju Bodh  
AE. JSV, Keylong.

Sunil Sharma  
Regional Officer  
HPSPCB, Kullu-cum-Member  
Secretary.

Babnesh Chadda  
BDO, Keylong, L&S.

Rajneesh Sharma, IAS,  
SDM, Keylong-cum-Chairman.

Proceedings of the meeting held on 15/03/2024 under the chairmanship of Sh. Rahul Kumar (IAS), Deputy Commissioner, District Lahaul and Spiti regarding NGT Court Matter on O.A. 145/2024.

No. DC [LSP/DB-48-59 Dt. 21-3-24]

The Following were present in the meeting:

- |                           |   |
|---------------------------|---|
| 1. Sh. Rajneesh Sharma    | Sub-Divisional Magistrate Lahaul at Keylong     |
| 2. Sh. Sankalp Gautam     | Assitant Commissioner to Deputy Commissoenr     |
| 3. Sh. Ankit Maruti Wanve | Deputy Conservator of Forest                    |
| 4. Sh. Raj Kumar          | Deputy Superintendent of Police                 |
| 5. Sh. Babnesh Chaddha    | Block Development Officer Lahaul at Keylon      |
| 6. Sh. Saurab Anand       | Assistant Executive Engineer, HPSEBL            |
| 7. Sh. Sunil Sharma       | Assistant Executive Engineer PCBRO( through VC) |
| 8. Sh. Sudarshan          | Junior Executive Engineer (Dev.)                |
| 9. Keshav Ram             | Sr. Astt. (DRDA)                                |
| 10. Sh. Ashok Kumar       | Secretary GP Sissu                              |
| 11. Sh. Vinod Kumar       | Secretary GP Koksar                             |
| 12. Sh. Rajeev            | Pradhan GP Sissu                                |

At the outset of the meeting, the Chairman welcomed all the officers and other members present in the meeting. The Sub-Divisional Officer (C) apprised that O.A. No. 145/2024 filed by Friends regarding Koksar Panchayat area. In O.A. No. 145/2024 applicant alleged that Koksar is extremely eco sensitive area in District Lahaul and Spiti on Leh-Manali Highway in HP.

Thereafter the Following agenda points were discussed and after due deliberation following decisions were taken up:-

**1. Framing of Rules & Regulations in terms of Rule 20 (C) of Solid Waste Management Rule, 2016.**

Sub-Divisional Magistrate, Lahaul apprised that in O. A. No. 145/2024 the applicant has alleged that Solid Waste is dumped /Littered not only by tourist but also by the commercial establishment and that is not disposed or segregated and

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OES 3/19/2024  
please put up on file immediately  
Ch 19/4/2024

processed by the local authority. Thereupon Worthy Deputy Commissioner, Chairman, asked the Secretary of Gram Panchayat Koksar whether the local authority has framed the rules and regulations regarding solid waste as per rule 20 (C) of Solid waste Management Rule 2016. The Local Authorities as well as Block Development Officer Lahaul at Keylong apprised that rule has been framed by the Local Authority in Gram Panchayat Koksar but has not been passed in the General House of the Gram Panchayat. Worthy Chairman directed that BDO and Local Pradhan/Secretary of Gram Panchayat Koksar to pass the rules in special General House.

**(Action to be taken by BDO and Secretary GP Koksar)**

**2. To fix the carrying capacity of the Area in Tourists Vehicles.**

The SDO, Pollution Control Board raised the issue that the carrying capacity should also be examined and studied with the consultant. Chairman directed that Department of Forests and Environment are advised to conduct the capacity carrying survey of Koksar and Sissu area. It was decided Pollution Control Board and Forest Department to take initiative to conduct survey of Carrying capacity of Koksar/Sissu.

**(Action to be taken by Pollution Control Board and Forest Department)**

**3. Disposal of Solid Waste and Garbage Collection**

Assistant Commissioner to Deputy Commissioner apprised that applicant raised the issue of illegal dumping, non-disposal, non-segregation and non-processing of the wastes in Koksar. The Member Secretary SADA inform the house that due to non-availability of Material Recovery Facilities waste is being shifted to Segregation plant Rangri at Manali. Further SDM-cum-Member Secretary SADA and BDO apprised that Material Recovery Facility Center at Koksar has been established but not functional due to the issue of electricity. Worthy chairman directed Electricity Department, Department of Himurja, Block Development Officer and Secretary Gram Panchayat Koksar to ensure way out as

per feasibility and cost for electrification of MRF plant so that plant could be functional at earliest.

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(SADA, DPO, BDO, Himurja, HPSEBL, GP Koksar)

**4. Dumping of solid waste in the Koksar area on Leh-Manali Highway.**

This issue was discussed in depth and the Deputy Commissioner (Chairman) suggested that a joint committee should be constituted as follows:

1. Sub-Divisional Magistrate	Chairman
2. Deputy Conservator of Forest	Member
3. Block Development Officer	Member
4. Executive Engineer, HPSEBL	Member
5. Executive Engineer, JSV	Member
6. SDO (Pollution Control Board)	Member Secretary
7. Secretary GP Koksar	Member
8. Secretary GP Sissu	Member
9. Pradhan GP Koksar	Member
10. Pradhan GP Sissu	Member

**5. To Ascertain Vending and Non-Vending Zone**

District Conservator of Forest raised the issue that dozens of vendors are selling tea snacks and other food items which are Non-Biodegradable in improper way at various locations. For this purpose Chairman directed that the Committee should specify Vending and Non-Vending zone.

(Action taken by to be taken by SADA, DFO and BDO)

**6. Monitoring of wastages thrown illegally by the Tourists in the Koksar area on Manali-Leh Highway:**

Worthy Chairman apprised that volume of tourist vehicle will increase high in summer season. So Local Panchayat, S.P, S.D.M. and Tehsildar will check the tourists on their staying point like Koksar, Attal Tunnel, North Portal, Sissu. Regular Challaning w.r.t. littering and use of banned single use plastic in the area by all the authorized officers vide notification No. STE-F-(4)-1/2020 dated 20<sup>th</sup> July, 2022 as per the H.P. Non-Biodegradable Garbage Control Act. 1995.

(Police, SDM, Tehsildar, Local Bodies)

7. Monitoring of unregulated **311** Tourists and Wayside Amenities in Koksar

Deputy Superintendent of Police apprised that uncontrolled Tourists are generating gigantic volumes of wastes, which remain dumped and lying all along on Manali-Leh Raod, in Koksar. For this purpose Chairman directed to install CCTV cameras at various focal tourist points to monitor the littering of garbage. Further on wayside amenities BDO apprised that 16 No. of Toilets are being used and the work of 4 toilets is in progress. Worthy Chairman directed to expedite the construction work and also install Sign boards for the convenience of Tourists and also submit the latest report.

(Action by SADA and BDO and GP Panchayat Koksar)

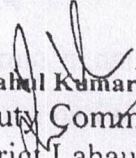
8. Cleanliness Drive

Worthy Deputy Commissioner, Chairman directed that special Campaign for cleanliness drive should be conducted by the Gram Panchayat Koksar to keep area free of Garbage. BDO inform the house that a special campaign is being run with the help of locals named and styled in local dialect "Sangma Panchayat Demo Panchayat" which means "Clean Panchayat, Beautiful Panchayat".

In the meeting Worthy Chairman also directed stakeholders to replicate the similar model in Gram Panchayat Sissu and adjacent Tourist Hotspots of District.

The meeting ended with a vote of thank from and to the Chair.

Approved by

  
(Rahul Kumar, IAS)  
Deputy Commissioner  
District Lahaul and Spiti

Endorsement No. as above Dated March, 2023

Copy forwarded to:

1. Superintendent of Police for information and necessary action.
2. SDM-cum Member Secretary SADA Lahaul at Keylong for information and necessary action.
3. AC to DC Lahaul at Keylong for information and necessary action.

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4. DCF, Forest Division Lahaul at Keylong for information and necessary action.
5. PO,DRDA Lahaul at Keylong for information and necessary action
6. Block Development Officer Lahaul at Keylong for information and necessary action
7. Executive Engineer, HPSEBL Lahaul at Keylong for information and necessary action
8. Assistant Executive Engineer PCBRO (through VC) for information and necessary action
9. Secretary GP Koksar Block Lahaul, for information and necessary action
10. Secretary GP Sissu Block Lahaul, for information and necessary action.
11. Pradhan GP Koksar Block Lahaul for information and necessary action.
12. Pradhan GP Sissu Block Lahaul for information and necessary action.

Deputy Commissioner  
District Lahaul and Spiti



## H.P. STATE POLLUTION CONTROL BOARD

Regional Office: HIMUDA, Shopping Complex, Hall No-5,

Kullu, Pin-175101 (H.P) Phone: 01902-223149

Website: <http://hppcb.nic.in> e-mail: [pcbokullu1@gmail.com](mailto:pcbokullu1@gmail.com)

No.PCB/RO Kullu(2609)/O.A. No. 145/2024 605-06



Dated: 13-06-2024

To

The Member Secretary,  
H.P. State Pollution Control Board,  
Shimla-09.

**Sub: To undertake the carrying capacity survey of Sissu & Koksar area of District Lahaul & Spiti.**

Sir,

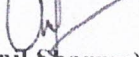
This is in reference to minutes of the meeting held on dated 15.03.2024 under the chairmanship of Sh. Rahul Kumar (IAS), Deputy Commissioner, District Lahaul & Spiti regarding NGT matter in O.A. No. 145/2024, conveyed to this office vide letter no. DC/LSP/PB-48-59 dated 21.03.2024 wherein vide Sr. No. 2, the Pollution Control Board along with the Forest Department has been directed to initiate the carrying capacity survey of Koksar and Sissu area (**Copy of the proceeding of the meeting is enclosed as Annexure-I**).

In this regard, it is submitted that the carrying capacity is a component of planning for any tourist destination and could be the benchmark for tourism & construction regulation as well as infrastructure development and management of solid waste and liquid waste etc. since the carrying capacity study is a detailed study of area w.r.t. various aspects of infrastructure, environment & ecology and need services of multidiscipline experts. Hence, decision w.r.t. initiating the carrying capacity study of the Sissu & Koksar area of Lahaul & Spiti district may be taken accordingly please.

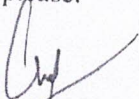
This is submitted for your kind information and further necessary action please.

Yours faithfully,

Encl: As above.

  
(Er. Sunil Sharma)  
AEE, HPSPCB, RO Kullu.

Copy forwarded to the Deputy Commissioner, Lahaul & Spiti, in compliance of the directions issued vide letter no. DC/LSP/DB-48-59 dated 21.03.2024 for your kind information please.

  
(Er. Sunil Sharma)  
AEE, HPSPCB, RO Kullu.

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Annexure - II

**H.P. STATE POLLUTION CONTROL BOARD**

Him Parivesh, Phase-III, New Shimla (H.P.)

No. PCB (LB) OA No. 145/2024- 1/850

Dated: 8.10.2024

To

The Chief Secretary,  
to the Govt of H.P, Shimla-2

**Subject: Order dated 12/07/2024 passed by the Hon'ble NGT in O.A. No. 145/2024 titled Friends v/s Union of India & ors.**

Sir,

In the above-cited matter, the applicant/petitioner has alleged that solid waste is being dumped in village Koksar, District Lahaul & Spiti not only by tourists but also by commercial establishments and that it is not disposed of, segregated and processed by the local authority.

In this matter, the Hon'ble NGT vide order dated 07.02.2024 issued notice to respondents which is enclosed herewith. It is brought to your kind attention that one of the issues raised by the applicant/petitioner is regarding determination of the carrying capacity of Koksar and surrounding hill station including Manali and Solang valley, and regulating the number of tourists/fixing the quota for the visitors/tourists in the area, as reflected at para-3, point no. A, E, K and para-4 of the order dated 12.07.2024 (copy enclosed) passed in this matter. The Hon'ble NGT has directed all the concerned parties to file their response reflecting upon the issues raised by the applicant/petitioner.

It is pertinent to submit here that this matter is being listed alongwith M.A. No. 14/2024 in O.A. No. 178/2022, In re: News item published in The Hindu dated 27.02.2022 titled "*Tourism has brought economic prosperity to the Himalayan region, but the environmental cost has been catastrophic*" which is related to preparation of action plan for regulation and prohibition of tourism activities in the 12 states of Himalayan region. Prohibitions include construction beyond capacity of such areas, waste treatment facilities, regulation & limitation of traffic etc.

It is also pertinent to mention here that in an earlier matter i.e. O.A. No. 389/2018 (regarding maintenance of the ecology and control of the vehicular movement in the area of Manali and Rohtang Pass, an expert opinion was taken from NEERI, Nagpur about the carrying capacity of the area. The area was divided into five segments and regulatory directions were issued to restrict constructions and to control the movement of traffic based on the recommendations of the NEERI.

Likewise, in the present matter, it is requested that decision may be

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taken at State level regarding determination of the carrying capacity of Koksar and surrounding hill station including Manali and Solang valley, and regulating the number of tourists/fixing the quota for the visitors/tourists in the area and the concerned stake holder departments viz. Tourism Department, SDA/DC may be asked to the needful, at the earliest please.

The orders of NGT alongwith other relevant documents have been sent via e-mail on cs-hp@nic.in for information please.

Yours faithfully,

Signed by

Anil Joshi

Date: 08-10-2024 14:24:23

**Anil Joshi (IFS)**

**Member Secretary**

*o/c*

**HPSPCB, Shimla.**



## H.P. STATE POLLUTION CONTROL BOARD

Regional Office: HIMUDA, Shopping Complex, Hall No-5,

Kullu, Pin-175101 (H.P) Phone: 01902-223149

Website: <http://hppcb.nic.in>

e-mail: [pcbokullu1@gmail.com](mailto:pcbokullu1@gmail.com)



No.PCB/RO Kullu(2609)/O.A. No. 145/2024

2098-2102

Dated: 26.7.2024

To

The Deputy Commissioner,  
Lahaul & Spiti at Keylong, L&S.

**Sub:-** Directions of the Hon'ble NGT in O.A. No. 145 of 2024 titles Friends V/s State of H.P.

Sir,

This is in reference to orders of the Hon'ble NGT dated 12.07.2024 in the above cited matter, wherein the following directions were issued w.r.t. solid waste management in the area as per the suggestions of the applicant. The relevant extract from the aforesaid order is as under:

".....3. The applicant has also referred to the communication filed annexure A5 wherein the following suggestion have been made to tackle the problem of solid waste mismanagement in the area concerned:

"15. That the Applicant seeks attention of the agencies concerned to the above facts and circumstances and direct the following measures to be taken, implemented and enforced: Regulate the number of tourists entering Koksar, placing a cap on the numbers per day.

- A. Visitors/tourists going or walking towards Koksar on the LehManali road must be subject to strict and thorough frisking by police staff stationed at multiple door frame detector gates installed at the entry points of Koksar; DGP must be directed 3 in this regard; number of tourists to be allowed only as per the maximum numbers determined, as above.
- B. No visitor/tourist going or walking towards Koksar on the LehManali road be allowed to carry eatables, water, tobacco, pan masala, snacks or any other item packaged in plastics or any other non-biodegradable material.
- C. No food vends be allowed beyond the Taxi Stand in Koksar; licenses to only a few food vends must be granted, at a single spot; all food vends must necessarily have adequate- sized dust bins.
- D. Carrying capacities of Koksar and all surrounding hill stations, including Manali and Solang Valley be determined.
- E. Bye-laws be framed; strict direction be given to all tourists/visitors not to dispose any waste on the streets or any other place other than litter bins, under Rule 20(c) of The Solid Waste Management Rules, 2016.

P.T.O.

- F. An effective and strong mechanism be put in place to convey the provisions of solid waste management under the Bye-laws to all tourists visiting Koksar, Manali, Shimla or any other hill station, across Himachal Pradesh, under Rule 20(d) of The Solid Waste Management Rules, 2016.
- G. Solid waste management charges be levied from the tourists at the entry points of all hill stations across Himachal Pradesh, including Koksar, Manali, Shimla, Kufri, Narkanda, Chamba, Khajjiar, Dalhousie, Dharamshala, Mcleodganj, Kinnaur and Spiti, in accordance with Rule 20(e) of The Solid Waste Management Rules, 2016.
- H. Local bodies must ensure scientific disposal of wastes as per the laws.
- I. Violators or those dumping the wastes be strictly penalized.
- J. Fix quotas for the visitors/tourists coming to places situated above 4000 feet above sea level altitude in Himachal Pradesh during the months of May-June and November-March.
- K. Directions may be passed to put a complete ban on the sale of soft/cold drinks sold in plastic bottles; Chips, wafers, chowmein, Maggie's and other eatables; Tobacco, Panmasala, Gutkha and other products wrapped in plastics or nonbiodegradable packaging in the entire hills of Himachal Pradesh, particularly from March to June and September to November.
- L. Directions may be passed to allow only compostable material in the packaging of all food, edible, consumable items which are sold in the hills of Uttarakhand. Non-compostable plastic glasses, plates, bowls, straws, toys and thermocol plates and bowls may be completely banned in the entire hills of Himachal Pradesh.
- M. Directions may kindly be issued to make a strict policy regarding disposal of liquor and Beer bottles made of glass as these bottles are thrown in the hill slopes and forests by the consumers. Strict punishment be awarded to the persons who throw these bottles in such places or break them.
- N. Directions may kindly be issued to frame and enforce a policy to restrict the use and for effective disposal of thermocol used for packaging in the entire hills of Himachal Pradesh.
- O. Direct the public authorities concerned to cap the number of adventure tourists /trekkers /climbers /expedition mountaineers in areas with altitudes over 5000 feet above sea level, put stringent checks and frisking for adventurers/trekkers to check their items in luggage bags capable of generating waste and strictly regulate such activities across the state."
4. The further submission of the learned counsel for the applicant is that no carrying capacity of the area has been calculated and fixed resulting into extra tourist pressure in that area and consequential solid waste mismanagement. It is also submitted that since the concerned area remains frozen for almost seven months therefore the solid waste/littering gets solidify in that period and limited window is available for cleaning it....."

P.T.O.

It is submitted that the aforesaid suggestions may kindly be implemented in the area concerned through the Stakeholder Departments for effective Solid Waste Management in the area and the Material Recovery Facility provided at Koksar may kindly be made functional at the earliest, so that the compliance of orders of the Hon'ble NGT may be ensured as the matter is listed on dated 18.10.2024. Hence, it is kindly requested that necessary directions may be issued to the concerned Authorities/ Departments to implement/ enforce the directions passed by the Hon'ble NGT in order to tackle the problem of solid waste management in the area.

This is submitted for your kind information and further necessary action, please.

Yours faithfully,

Encl: Hon'ble NGT order dated 12.07.2024.

o/  
c  
(Er. Sunil Sharma)  
Regional Officer,  
HPSPCB, R.O. Kullu  
cd

Copy to:

1. The Member Secretary, HPSPCB, Shimla for kind information w.r.t. letter No. PCB(LB)OA No. 145/2024-4285-86 dated 20.07.2024, please.
2. The SDM, Keylong-cum-Member Secretary, SADA, Keylong Distt. L&S for kind information and necessary action, please.
3. The Block Development Officer, Keylong Distt. L&S for kind information and necessary action, please.
4. The Secretary/ Pradhan Gram Panchayat, Koksar, Distt. L&S for kind information and necessary action, please.

o/  
c  
(Er. Sunil Sharma)  
Regional Officer,  
HPSPCB, R.O. Kullu  
cd